

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND  
PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS  
AND PUBLIC GRIEVANCES) JUNIOR ANALYST (COMPUTER)  
RECRUITMENT RULES, 1990**

CONTENTS

1. Short title and commencement
2. Number of posts, classification and scale of pay
3. Method of recruitment, age limit and other qualifications
4. Disqualifications
5. Power to relax
6. Saving

**SCHEDULE 1 :- SCHEDULE**

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND  
PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS  
AND PUBLIC GRIEVANCES) JUNIOR ANALYST (COMPUTER)  
RECRUITMENT RULES, 1990**

G. S. R. 122 dated 26th February, 1990. - In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Analyst (Computer) in the Department of Administrative Reforms and Public Grievances, namely:-

**1. Short title and commencement :-**

(1) These rules may be called the Ministry of Personnel, Public Grievances and Pensions (Department of Administrative Reforms and Public Grievances) Junior Analyst (Computer) Recruitment Rules, 1990.

(2) They shall come into force on the date of their publication in the official gazette.

**2. Number of posts, classification and scale of pay :-**

The number of the posts, their classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the schedule annexed thereto.

### **3. Method of recruitment, age limit and other qualifications**

:-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said schedule.

### **4. Disqualifications :-**

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person. shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for doing so, exempt any person from the operation of this rule.

### **5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do. it may by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

### **6. Saving :-**

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

### **SCHEDULE 1**

#### **SCHEDULE**

Name of post	Number of posts	Classification	Scale of pay
1	2	3	4
Junior Analyst	1* (1990)	General Central Service	i Rs.2000-60-
(Computer).	* Subject to variation	Group 'B' Gazetted	2300-EB-75-
	dependent on workload.	Non-ministerial.	3200-100-3500.

